

Sl. No.	State	2013-14	2014-15	2015-16
13.	Punjab	957	290	880
14.	Rajasthan	3585	3349	8476
15.	Tamil Nadu	3436	4492	3727
16.	Telangana	-	2691	1748
17.	Uttar Pradesh	7310	16277	0
18.	West Bengal	6254	22361	9793
19.	Uttar akhand	-	145	0
20.	Nagaland	-	436	0
TOTAL		64050	116629	54335

Note: The one NCLP district sanctioned to Delhi is not operational.

Andhra Pradesh includes Telangana upto 2013-14.

Uniform wages to contract workers

2711. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware of the fact that there is prevalence of various rates of wages for contractual labourers across the country;

(b) if so, the details thereof and the reasons for such variations;

(c) whether there is any proposal with Government to pay uniform wages throughout the country to the contractual labourers; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Under the provisions of Minimum Wages Act, 1948, both the State and Central Government are the appropriate Government to fix, review, revise and implement the minimum wages under their respective jurisdiction. No separate wages is fixed for contractual labourers under the Minimum Wages Act, 1948. The minimum rates of wages fixed are also applicable for contractual labourers.

(c) and (d) As a step towards moving for a uniform wage structure, as recommended by National Commission on Rural Labour (NCRL), and to reduce

the disparity in minimum wages across the country, the concept of National Floor Level Minimum Wage (NFLMW) was mooted on a voluntary basis. NFLMW is revised from time to time taking into account the increase in the Consumer Price Index Number. The NFLMW has been revised to ₹ 160/- per day w.e.f. 01.07.2015.

Increasing minimum wages

2712. DR. K.V.P. RAMACANDRA RAO:

SHRI SHADI LAL BATRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has any proposal to increase minimum wages of workers of various trades;
- (b) if so, the details thereof and reaction of Government thereto;
- (c) whether Government has consulted the trade unions in this regard;
- (d) if so, the details thereof along with the details of last revision made of various trades; and
- (e) the other measures being taken by Government for the welfare and social security of workforces in the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions. The Central Government is the appropriate Government in respect of 45 scheduled employments in the Central sphere.

The revision of Basic Minimum Wage in the Central sphere is done in consultation with the Minimum Wages Advisory Board (MWAB) which is a tripartite body comprising of members each from the (i) Employers' Group, (ii) Trade Unions and (iii) Independent members. The last meeting of MWAB was held on 26.05.2016 where suggestions were received for review of the minimum wages in the scheduled employment.

(d) Details of last revision of basic minimum wages for the scheduled employments under Central sphere are given in Statement-I (*See below*).